

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**FRIDAY, THE TWENTY FOUR DAY OF JANUARY
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION NO: 4028 OF 2024

Petition under Article 227 of the Constitution of India aggrieved by the order dated 18.10.2024 in IA No.6350 of 2024 in OSSR 5646 of 2024, IA No. 6352 of 2024 in OS SR 5647 of 2024, IA No. 6351 of 2024 in OS SR 5648 of 2024 and IA No. 6353 of 2024 in OS SR 5649 of 2024 on the file of the Chief Judge, City Civil Court, Hyderabad.

Between:

Mallikarjuna Rao Nagubandi S/o Nagubandi Bhaskar Rao ...Petitioner

AND

1. The Hon'ble Registrar General, High Court of Telangana, Hyderabad 500 002.
..Respondent No.1
2. The Hon'ble Chief Judge, City Civil Court, Hyderabad, represented by its
Presiding Officer, Hyderabad, Telangana PIN Code 500 002.
...Respondent No.2

Counsel for the Petitioner(s): SRI. R.Vivekan, Advocate

Counsel for the Respondent : None appeared

The Court made the following: **ORDER**

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION No.4028 OF 2024

ORDER:

Sri R.Vivekan, learned counsel for the petitioner.

2. This petition filed under Article 227 of the Constitution of India directed against the docket order dated 18.10.2024, whereby, I.A.No.6350 of 2024 in O.S.S.R.No.21925 of 2024 on the file of the Chief Judge, City Civil Court, Hyderabad, has been decided.

3. Learned counsel for the petitioner by taking this Court to the prayer of the affidavit filed in support of application in I.A.No.6350 of 2024, dated 03.10.2024, submits that in the impugned docket order, the trial Court has not considered the said prayer. The attention is also drawn to the prayer of this Civil Revision Petition, wherein, it is prayed that order dated 18.10.2024 be set aside and relevant Interlocutory Applications be directed to be numbered and by reserving liberty to the other side to raise appropriate objections at an appropriate stage.

4. Heard the learned counsel for the petitioner.

5. The impugned docket order is too short, too cryptic and too sketchy. It does not throw any light as to in which manner, the

petitioner's prayer in the aforesaid affidavit dated 03.10.2024 is considered. Thus, I deem it proper to set aside the docket order and direct the trial Court to rehear the parties on the aforesaid affidavit and pass a fresh order, in accordance with law.

6. Accordingly, the Civil Revision Petition is **disposed of**, without expressing any view on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

Sd/- MOHD. ISMAIL
ASSISTANT REGISTRAR


SECTION OFFICER

To,

1. The Chief Judge, City Civil Court, Hyderabad.
2. One CC to Sri R. Vivekan, Advocate
3. Two CD Copies

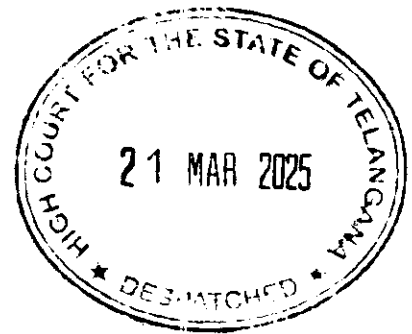
CHR

HIGH COURT

DATED:24.01.2025

ORDER

CRP.No.4028 of 2024



DISPOSING THE CIVIL REVISION PETITION

WITHOUT COSTS

(5) CHR
12/2/25